

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1104 of 2004.

Allahabad this the 27th day of September, 2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Hon'ble Mr. D.R. Tiwari, A.M.

Avinash Chandra Srivastava
S/o Sri L.N. Srivastava
R/o 860, Mutthiganj, Allahabad
at present posted at Regional Carpet Store
Lekhrajpur, Allahabad.

.....Applicant.

(By Advocate : Sri N.L. Srivastava)

Versus.

1. Union of India
Ministry of Textiles Udyog Bhawan
New Delhi, through its Secretary.
2. Development Commissioner (Handicrafts)
West Block No.7 R.K. Puram,
New Delhi.
3. Director
Central Region, Office of the
Development Commissioner (Handicrafts)
Kendriya Bhawan 7th Floor, Sector-H,
Aliganj, Lucknow.
4. Assistant Director
Office of the Development Commissioner (Handicrafts)
1A/3A Ramprya Road, Allahabad.

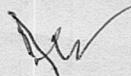
.....Respondents.

(By Advocate : Sri Saumitra Singh)

O_R_D_E_R

(By Hon'ble Mr. A.K. Bhatnagar, J.M)

By this O.A., the applicant has prayed for issuing a direction to the respondents to fix the pay of the applicant immediately in pursuance of the order dated 30.06.2004 under the A.C.P. scheme. He has further prayed for a direction to the respondents to pay the arrear to the applicant along with 10% interest p.a from 31.05.03 to till the date of actual payment.

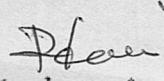


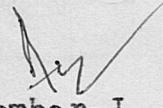
2. The case, in brief, as per the applicant is that he is working as Carpet Training Officer in the respondents' establishment. By order 30.06.2004, the post of the applicant has been upgraded in the pay scale of Rs.10,000-325-15,200 under the Assured Career Progression Scheme (A.C.P) but the respondents have not implemented the above said order till date. Due to this, the applicant is receiving less salary due to omission on the part of respondents for which the applicant has filed the representation on ^{to} 09.07.2004 addressed Development Commissioner (Handicrafts) West Block No.7 R.K. Puram, New Delhi for redressal of his grievance. As per the applicant, it is submitted that the representation of the applicant is still lying in the Department undecided. Learned counsel for the applicant submitted that the applicant will be satisfied if his representation filed as Annexure A-5 dated 09.07.04 is decided by the respondent No.2 as per rules within a specified period.

3. Learned counsel for the respondents has got no objection if representation of the applicant is decided by the respondent No.2 as per rules.

4. Accordingly, we dispose of the O.A. by issuing a direction to the respondent No.2 to decide the representation of the applicant dated 09.07.04 (Annexure A-5) by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The applicant is directed to send a fresh representation to the respondents immediately.

No costs.


Member-A


Member-J.

Manish/-